

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.723/(MAH)/2017
MA 380/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

NAME OF THE PARTIES: Punjab National Bank
V/s.
DLS Industries Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Athul Laji	Adv. for Applicant	

ORDER

MA No. 380/2017 IN CP No. 723/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present.

On the Application moved by the Insolvency Resolution Professional (IRP) stating that the Promoters of the Corporate Debtor are not cooperating with the IRP in providing records of the Company, Respondents 1-4 are hereby directed to cooperate and provide all the records, which are supposed to be provided to IRP, within one week hereof.

Accordingly, MA 380/2017 in CP 723/2017 is hereby **disposed** of.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)